

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 174  
TO BE ANSWERED ON 17<sup>TH</sup> JULY, 2017**

**Reimbursement to Schools under Right to Education**

174. SHRI K. PARASURAMAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of reimbursement provided by the Government to the States under Section 12(1) of the Right to Education Act, 2009 for reserving 25% seats in private schools for children from weaker sections;
- (b) whether various State Governments including the Government of Tamil Nadu have requested for reimbursement towards reserved seats under this Act; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a): The framework of Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) has been amended with effect from 1<sup>st</sup> April, 2014 to assist States and UTs towards reimbursement of costs incurred with respect to admission under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The reimbursement is based on per child cost norms notified by the State or UT concerned for classes I to VIII.

(b) & (c): In the Annual Work Plan & Budget (AWP&B), 2016-17, the Project Approval Board (PAB) of SSA approved an amount of Rs. 18.62 lakh for the State of Tamil Nadu as reimbursement to private unaided schools towards admission under Section 12(1)(c) of the RTE Act.

State-wise details of amount approved by the Ministry of Human Resource Development under SSA for reimbursement under Section 12(1)(c) as per its norms during last three years are at Annexure.

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (c) OF LOK SABHA UNSTARRED QUESTION NO. 174, ASKED BY SHRI K. PARASURAMAN, TO BE ANSWERED ON 17.07.2017 REGARDING “REIMBURSEMENT TO SCHOOLS UNDER RIGHT TO EDUCATION”**

**Funds approved to States for reimbursement under Section 12(1)(c) of the RTE Act**

( ` in lakh)

Sl. No.	State	Amount approved for reimbursement under Section 12(1)(c) of the RTE Act		
		2014-15	2015-16	2016-17
1	Chhattisgarh	3064.690	3133.28	-
2	Delhi	-	3481.95	-
3	Gujarat	1303.300	5406.18	-
4	Karnataka	12355.156	16549.75	18216.75
5	Madhya Pradesh	-	9707.77	14919.64
6	Maharashtra	-	2469.99	1400.00
7	Odisha	15.115	88.34	35.11
8	Rajasthan	4171.210	8292.50	12453.41
9	Tamil Nadu	-	18.62	0.00
10	Uttar Pradesh	5.262	121.50	0.00
11	Uttarakhand	4150.838	-	3950.42
<b>Total</b>		<b>25065.571</b>	<b>49269.88</b>	<b>50975.33</b>

Source: AWP&B Minutes, SSA